## NATIONAL COMPANY LAW TRIBUNAL **BENGALURU BENCH COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 19.02.2018.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali 2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

| C.P. No. or C.A.<br>No.            | T.P. No.                       | Purpose              | Section | Name of the Parties<br>M/s. / Mr.                                    |
|------------------------------------|--------------------------------|----------------------|---------|--|
| CP 63/11<br>CA 237/11<br>CA 146/12 | IA<br>110/17<br>in TP<br>31/16 | For<br>hearing on IA | 397/398 | Praveen Nallapopthula Vs Tele DNA<br>Communications Pvt. Ltd. & Ors. |

SL. NAME (IN CAPITAL) NO. & PHONE NUMBER

**SIGNATURE** 

REPRESENTATION TO WHOM

1. N.k. Dilip

M.G. Nanjappa (TATUA Respondents Vively Vivel. B.S. 2. Penikal. K. Anjun Pehhanes Coursel. Adv. for Pethhanes

B. HIRPN GUPTA (For Respondent. N. M-r2.

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## ORDER

Petitioner is present. Respondent Company is represented by its authorised signatory Shri CS Venugopala Rao Chitoori. R2 Company's is represented by its authorised signatory Shri R Kiran Gupta. GPA of R4, R5 and R6 who is Shri R Kiran Gupta is present. GPA of R7 Shri CS Venugopala Rao Chitoori is also present in person. Compromise memo along with terms of compromise is filed on behalf of both the sides, signed by the parties. The terms were explained to the Petitioner who is present in person, who is represented by Counsel and he is also present. Shri R Kiran Gupta and Shri CS Venugopala Rao were present in person and they are also represented by their Counsels. Parties present in the Tribunal informed that they are aware of the terms of compromise incorporated in the compromise memo filed today. Parties also informed terms of compromise are binding on them. Counsels requested the Tribunal to record compromise between parties and dispose off the matter in terms of compromise. Tribunal also explained the terms of compromise memo to the parties who admitted them true and correct. The Companies i.e., R1, R2 and R3 have to adhere to the provisions of Companies Act, at the time of implementing the terms of compromise. In the result, matter is disposed off in terms of compromise memo. IAs if any, pending in this petition stands closed.

Member (T)

Member (J)